

Minutes of the 14th Meeting of the Inter-Ministerial Committee (IMC) to consider applications for recognition as Pre-shipment Inspection Agency (PSIA)

The 14th Meeting of the IMC was held on 21.6.2019 in Room No. 4, H-Wing, Udyog Bhawan under the Chairmanship of Shri K.C. Rout, Addl. DGFT to consider (i) those cases deferred in the 13th Meeting of PSIA held on 28.3.2019, (ii) extension of period of validity as recognized PSIA of those PSIAs whose term is ending in 2019 and (iii) consideration of fresh applications for enlistment as PSIAs under Appendix 2G.

2. The following members attended the meeting:

- i. Shri S.P. Roy, Joint DGFT
- ii. Shri B.K. Singh, SO(F), AERB
- iii. Shri Ajeet Singh, SO(D), AERB
- (iv) Shri Nand Lal, Consultant, DPIIT
- (v) Shri Nirmal Kumar, Dy. DGFT

3. The Committee was informed that 37 PSIAs have been notified in Appendix 2G. As per Public Notice No. 12/2015-2020 dated 18.5.2015, the recognized PSIAs will be notified under Appendix 2G for a period of three years. At the end of 3 years, these agencies have to make a fresh application to be notified as a PSIA under Appendix 2G. Accordingly, vide Trade Notice No. 04/2015-2020 dated 12.4.2019 applications were called from applicants who are currently enlisted as PSIA in Appendix 2G and those who wish to apply for enlistment as PSIAs under Appendix 2G by 15th May, 2019 (6.00 pm).

4. The Committee was informed that 35 fresh applications are received for extension of validity as recognized PSIA/fresh applications/addition of countries and instruments in case of recognized PSIAs (*Appendix 1*). The Committee noted that vide Public Notice No. 3 dated 11.4.2019 those PSIAs who have completed their tenure of three years and whose validity would expire on or before 30.6.2019 is extended up to 30.6.2019. As a result the validity of 17 PSIAs was whose validity was expiring on or before 30.6.2019 was extended up to 30.6.2019. .

5. On perusal of the documents submitted by the applicants, in a number of applications, the Committee observed deficiencies in the applications/documents submitted. The deficiencies observed in the applications/documents are as under:

- i. Calibration percentage error is exceeding the limit of 15% in the Calibration Certificate.
- ii. Calibration percentage error is not mentioned in the calibration certificate.
- iii. Calibration percentage error is to be mentioned and should not exceed the limit of 15% in the calibration certificate.

- iv. Calibration test results including the calibration percentage error (not exceeding 15%) is not provided in the calibration certificate.
- v. Calibration certificate submitted is not as per the conventional format. The calibration certificate is required to be provide details of Test Result, percentage error, date of calibration and its validity etc.

6. Apart from above, it was also observed by the Committee that the Serial No. of the instruments is not mentioned in some of the invoices submitted by applicants with their applications. Therefore, the Committee was not able to establish whether the instruments mentioned in ANF 2L form submitted by the applicant actually belongs to them. In a few applications deficiencies like document not being legible, documents mentioned in the ANF 2L form not enclosed with the application or name/serial number of the instrument mentioned in ANF 2L form and the documents enclosed do not match, Bank Draft/Demand Draft of Rs. 7500(\$ 200), the processing fees not submitted with the application, application received after the last date of submission of application i.e, 15th May, 2019, etc. were also noticed.

7. The Committee was of the view that the deficiencies in the calibration certificates and in the invoices cannot be attributed to the applicants only because the calibration certificates are issued to them by the calibrating agencies and invoices are given by the manufacturing companies. The Committee after due deliberation decided to communicate the deficiencies observed in the applications to the applicants to give them an opportunity to remove the same. As regards, applications received after the last date of submission, the Committee decided not to consider those applications for recognition as PSIA.

8. The Committee noted that since obtaining revised applications/documents may take some time, it decided to recommend extension of validity of those PSIAs whose extended validity is ending on 30.6.2019 for a further period of 3 months i.e. up to 30.9.2019 and in the meanwhile decision will be taken on the basis of revised documents/applications received from the applicants.

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Appendix 1

List of applications received for recognition/extension of validity of PSIA

S.No.	Name of the Applicant	Remarks
1.	Ravi Energie Pvt. Ltd., Baroda	
2.	Ravi Energie, Gulf FZC	
3.	Ravi Energie Inc, USA	
4.	Global Marine Inspection	
5.	Tubby Impex	
6.	Assure Chartered Engineers	
7.	TUV Rheinland Precisely Right	
8.	Nagsons Engineers & Consultants	
9.	Morpheus Services	
10.	EXIM World	
11.	Wise Services FZE	
12.	SVIA Consultant Services LLP	
13.	Sandeep Garg & Company	
14.	Nippon Kaiji Kentei Kyokai	
15.	Cerins Co. Ltd.	
16.	Global Multitrade	
17.	Olivine Commercial Pte. Ltd.	
18.	TSK Engineers Pvt. Ltd.	
19.	Cayley Aerospace Inc.	Received After due date
20.	ELBI Consultancy (India) Pvt. Ltd.	
21.	Premier Exim	
22.	Asia Inspection Agency Co. Ltd.	
23.	APGM Engineering Services Pvt. Ltd.	
24.	Sunshine International Cargo Inspection Services Inc.	
25.	Bureau Veritas India Pvt. Ltd.	
26.	Valueguru Chartered Engineers, Surveyors Valuers	
27.	Global Mines and Minerals FZE	
28.	NMCI Inspection & Survey Ltd.	Received After due date
29.	United Engineering Services & Consultancy	
30.	Afro Asia Inspection Sarl U	
31.	NQAQSR, North America	
32.	MI, International and Indendent Inspection Company	Received After due date
33.	Baltic Control	
34.	Ni-Met Metals	
35.	Geo Chem Middle East	

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S.No.	Name of the Applicant	Validity	Remarks
1.	Mats Fareast Pte. Ltd.	15.11.200	addition of countries (deferred case of 13 th PSIA meeting)
2.	M/s Melt Enterprises Ltd.	8.9.2019	addition of countries (diferred case of 13 th PSIA meeting)
3.	M/s Humber Inspection International Ltd.	14.12.2019	addition of countries (diferred case of 13 th PSIA meeting)

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